

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
HYDERABAD

D.A. NO. 839/95

Between:

I.G.Johnson

Date of Order: 25.7.95.

...Applicant

And

1. The Secretary,
Ministry of Communications,
Dept. of Posts, New Delhi.
2. The Chief Post Master General,
A.P.Circle, Hyderabad.
3. The Post Master General, A.P.,
Southern Region, Kurnool.
4. The Superintendent, RMS,
Railway Mail Service,
A.G.Division,
Guntakal.

...Respondents.

Counsel for the Applicant : Mr.B.S.A.Satyanarayana

Counsel for the Respondents : Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

As per Hon'ble Shri A.B.Gorthi, Member (Admn.)

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The claim of the applicant is for a direction to the respondents to pay him Productivity Linked Bonus (P.L.Bonus) for the period that he worked as Short Duty/RTP Sorting Assistant.

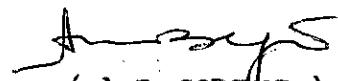
2. The applicant has stated, having been selected, he was initially appointed as Short Duty/RTP Sorting Assistant w.e.f. 18.11.82. Thereafter he worked as RTP Sorting Assistant w.e.f. 28.3.83. Thus he worked continuously from 18.11.82 to 28.11.89 when he was regularly appointed as a Sorting Assistant in RMS Division.

3. Heard learned counsel for both the parties. Learned counsel for the applicant has drawn my attention to the decisions of the Ernakulam Bench of the Tribunal in OA.612/89 and OA.171/89. The ratio in the said judgements was that no distinction can be made between Short Duty/RTP worker and as a casual labour in granting P.L.Bonus and if they had put in 240 days of service each year ending 31st March for 3 years or more they should be entitled to PL Bonus. The amount of said bonus would be based on their average monthly emoluments determining^{ed} by dividing the total emoluments for each accounting year of eligibility by 12 and subject to other conditions prescribed from time to time.

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4. The applicant herein is similarly situated and those in the afore-stated OAs. In the result, this application is allowed with a direction to the respondents to grant the applicant the same benefit as granted by the Ernakulam Bench (referred to in the preceding para). The above direction should be complied with in a period of three months from the date of communication of this order. No order as to costs.


(A.B. GORTHI)
Member (Admn.)

Dated: 25th July, 1995

(Dictated in Open Court)

sd


DEPUTY REGISTRAR(J)

To

1. The Secretary, Ministry of Communications, Dept. of Posts, New Delhi.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. The Postmaster General, A.P., Southern Region, Kurnool.
4. The Superintendent, RMS, Railway Mail Service, A.G. Division, Guntakal.
5. One copy to Mr. B.S.A. Satyanarayana, Advocate, CAT, Hyderabad.
6. One copy to Mr. N.R. Devraj, Sr. CGSC, CAT, Hyderabad.
7. One copy to Library, AT, Hyderabad.
8. One copy to Spare.

YLKR

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COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (J)

DATED 25-7-95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 839/95

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

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Central Administrative Tribunal
DESPATCH

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HYDERABAD BENCH.

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